

Through Speed Post

IN THE HIGH COURT OF DELHI AT NEW DELHI

F.No.77/Comp./DHC/No.12049-12064

Dated : 19.03.2011

From:

The Registrar General
Delhi High Court
New Delhi

To,

As per list attached

Subject:- Quotation for purchase of Dragon Naturally Speaking Software
(Version 11.0) & rates for upgradation from earlier versions to version 11.0.

Sir,

This Court intends to purchase Version 11.0/upgrade of Dragon Naturally Speaking Professional Software (from earlier Versions to Version 11.0) for the use of Hon'ble Judges of this Court.

You are requested to submit the necessary quotations in respect thereof in a sealed envelope to the undersigned on or before 28.03.2011. The validity of rates quoted should be for a period of at least 180 days.

The envelope should be addressed in the name of “ Registrar General, Delhi High Court, New Delhi” and the subject of this letter should be superscribed on the envelope.

No quotation shall be entertained after due date. Envelope without subject shall be summarily rejected.

Yours truly,

Sd/-

(Girish Sharma)

Registrar (Computerization)

for Registrar General